Kolkata Port Trust Employees (Medical Attendance and Treatment) Amendment Regulations, 2010

MINISTRY OF SHIPPING
(PORTS WING)

NOTIFICATION

New Delhi, the 25th October, 2010

G.S.R. 855(E):- In exercise of the powers conferred by sub-section (1) of Section 124, read with Sub-section (1) of Section 132 of the Major Port Trusts Act, 1963 (38 of 1963), the Central Government hereby approves the Kolkata Port Trust Employees' (Medical Attendance and Treatment) Amendment Regulations, 2010 made by the Board of Trustees of Kolkata Port Trust as set out in the Schedule annexed to this Notification.

2. The said Regulations shall come into force on the date of their publication in the Official Gazette.

SCHEDULE

Kolkata Port Trust Employees' (Medical Attendance and Treatment) Amendment Regulations, 2010

In exercise of the powers conferred by Clause (b) of Section 28 read with Section 124 of the Major Port Trust Act, 1963 (38 of 1963), the Board of Trustees for the Port of Kolkata hereby makes the following Regulations to amend the Calcutta Port Trust Employees' (Medical Attendance and Treatment) Regulations, 1989:-

1. Short Title.-These Regulations may be called the Kolkata Port Trust Employees’ (Medical Attendance and Treatment) Amendment Regulations, 2010.

2. They shall come into effect from the date of this Notification in the Official Gazette.

3. The Calcutta Port Trust Employees' (Medical Attendance and Treatment), Regulations be henceforth known as Kolkata Port Trust Employees’ (Medical Attendance and Treatment) Regulations

4. In the Calcutta Port Trust Employees' (Medical Attendance and Treatment) Regulations:-

   () The word Calcutta wherever appearing will be replaced by Kolkata.
(ii) Regulations 16, 17 and 18 will be deleted.

(iii) Regulations 19, 20 and 21 will be renumbered as 16, 17 and 18 respectively.

NOTE:- The Calcutta Port Trust Employees' (Medical Attendance and Treatment) Regulations, 1989 were sanctioned by the Government vide G.S.R. 610(E) dated 9th June, 1989 and published in the Gazette of India (Extraordinary) dated 9th June, 1989.

Subsequently, the aforesaid Regulations were amended four times and were published in the Gazette of India (Extraordinary) as follows:-


[F.No.PR-12016/12/2005-PE-I]

RAKESH SRIVASTAVA, Jt. Secy.